GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS RAJYA SABHA UN-STARRED QUESTION NO. 223 ANSWERED ON TUESDAY, DECEMBER 02, 2025

Safeguarding stakeholder rights following mass strike-off of defunct companies

223. Shri Mohammed Nadimul Haque:

Will the Minister of Corporate Affairs be pleased to state:

- (a) the number of companies struck off the register in Q1 and Q2 of FY 2025-26, the details thereof, State/UT-wise;
- (b) the details of the procedures mandated by Government to ensure that all known creditors and contingent claimants receive formal notices and a minimum 90-day window is available to file objections before removal of company:
- (c) whether any major pending winding-up petitions or adjudications were brought to the attention of Registrar in the mentioned time period; and
- (d) the details of specific redressal framework available to aggrieved stakeholders, particularly home-buyers. small-scale suppliers and former employees to prevent extinguishment of legitimate claims?

ANSWER

Minister of State in the Ministry of Corporate Affairs and Minister of State in the Ministry of Road Transport and Highways.

(Shri Harsh Malhotra)

- (a) The details of the companies struck off u/s 248(2) of the Companies Act, 2013, State/UT wise in Q1 & Q2 of FY 2025 -2026 (April 2025 to September 2025), are provided as Annexure I.
- (b) The procedure followed by Registrar of Companies (ROC) for strike off u/s 248(2) is as under:-
 - 1. The company applying for voluntary strike off is required to file (form STK-2) along with an Indemnity Bond duly notarised (in Form STK-3) undertake to indemnify the claimants for all lawful claims against the company arising in future after the striking off the name of the company and that all lawful claims and liabilities, which have not come to their notice up to this stage, and if any claim arises or observed even after the name of the company has been struck off.
 - 2. All the directors of the company are required to file an Affidavit (in Form STK-4) that the company does not have any assets and liabilities and affirm that no prosecution or any

- compounding application for any offence under the Act or under any of the other Acts is pending against the company or against them.
- 3. Furthermore, a statement regarding pending litigations, if any involving the company needs to be filed alongwith the STK-2 application.
- 4. As per section 248(4) of the Companies Act, 2013 readwith Rule 7 of Companies (Removal of Names of Companies from the Register of Companies) Rules, 2016, ROC shall issue a public notice (Form STK-6) seeking objections within a period of 30 days
 - i. in Official Gazette seeking objections from general public including creditors, claimants, other stakeholders; and
 - ii. to place the list of companies proposed for striking off on official website of MCA; and
 - iii. to publish in a leading English newspaper and in a leading vernacular language newspaper, both having wide circulation in the State in which the registered office of the company is situated; and
 - iv. to intimate the concerned regulatory authorities regulating the company.
- 5. Public notice period seeking objections, if any, is 30 days, for strike-off of name from the Register of Companies.
- 6. Stakeholders having objection to the strike-off action against the companies specified therein, may raise their objections during the notice period.
- 7. Unless valid objections to the contrary are shown with the specified period, ROCs publish final notice (Form STK-7) in the Official Gazette u/s 248(5) of the Companies Act, 2013, removing the names of the companies from the Register of Companies, upon which the company shall stand dissolved.
- (c) Nil
- (d) As per section 252(1) of the Companies Act, 2013, any person aggrieved by the order of dissolution u/s 248 can file an appeal before the Hon'ble National Company Law Tribunal (NCLT) within a period of three years from the date of the order of the Registrar for restoration of the name of the company.

Further, section 252(3) of the Companies Act, 2013 also provides that a company, or any member or creditor or workman aggrieved by striking off of the company can file an application before the NCLT before the expiry of twenty years from the date of publication in the Official Gazette of the notice under sub-section 248(5) of the Companies Act, 2013, that the name of the company be restored to the Register of Companies.

REFERRED TO IN PART (a) OF RAJYA SABHA UNSTARRED QUESTION NO. 223

FOR 02.12.2025

State/UT-wise Number of Companies Struck- Off in Q1 & Q2 of FY 2025-2 (April 2025 to September 2025)	2026
Number of Companies	

		Number of Companies		
S. No.	State/ UT	Q1	Q2	Total (Q1 + Q2)
1	Andaman and Nicobar Islands	2	1	3
2	Andhra Pradesh	119	64	183
3	Arunachal Pradesh	2	1	3
4	Assam	33	18	51
5	Bihar	87	42	129
6	Chandigarh	37	26	63
7	Chhattisgarh	54	31	85
8	Dadra & Nagar Haveli	2	0	2
9	Daman and Diu	0	1	1
10	Delhi	1208	528	1736
11	Goa	29	16	45
12	Gujarat	487	205	692
13	Haryana	325	193	518
14	Himachal Pradesh	26	14	40
15	Jammu & Kashmir	22	11	33
16	Jharkhand	52	21	73
17	Karnataka	796	366	1162
18	Kerala	222	104	326
19	Ladakh	1	0	1
20	Madhya Pradesh	197	107	304
21	Maharashtra	1593	790	2383
22	Manipur	3	2	5

23	Meghalaya	3	4	7
24	Mizoram	1	2	3
25	Nagaland	2	1	3
26	Orissa	63	25	88
27	Pondicherry	12	2	14
28	Punjab	105	59	164
29	Rajasthan	274	112	386
30	Tamil Nadu	560	293	853
31	Telangana	424	199	623
32	Tripura	2	2	4
33	Uttar Pradesh	502	299	801
34	Uttarakhand	47	35	82
35	West Bengal	523	184	707
	Grand Total	7815	3758	11573